

Tripura State Civil Services (Revised Pension) Rules, 2017.

(As Amended upto 1st Amendment 20.11.2018)



सत्यमेव जयते

**GOVERNMENT OF TRIPURA
FINANCE DEPARTMENT**

**TRIPURA STATE CIVIL SERVICES
(REVISED PENSION) RULES, 2017**

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(REVISED PENSION) RULES, 2017**

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**GOVERNMENT OF TRIPURA
FINANCE DEPARTMENT**

No. F.8(3)-FIN(G)/2017

Dated, Agartala 11th July, 2017

NOTIFICATION

Subject :-Revision of provision regulating pension and other pensionary benefits.

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor is pleased to make the following rules to revise and regulate pension, family pension, death-cum-retirement gratuity, leave salary and other matters connected therewith or incidental thereto in relation to the State Government pensioners.

These rules are made in supersession or modification of the relevant provisions contained in the Central Civil Services (Pension) Rules, 1972, as adopted and made applicable to the State pensioners with amendment made by the State Government from time to time. All other provisions in the adopted rules which are not repugnant to the provisions of these rules shall continue to apply till amended or repealed:

1. SHORT TITLE AND COMMENCEMENT:

- (1) These rules may be called the "Tripura State Civil Services (Revised Pension) Rules, 2017".
- (2) Save as otherwise provided hereinafter, they shall be deemed to have come into force on and from 1st day of April, 2017.

2. DEFINITION:

- (1) In these Rules, unless the context otherwise requires:
 - a) "Existing Pensioner" or " Existing Family Pensioner" means a pensioner/ family pensioner to whom these orders are applicable ,
 - b) "Existing Pension" or "Existing Family Pension" means the basic pension(inclusive of commuted portion, if any) or basic family pension, excluding DR, as had been fixed at the time of implementation of TSCS (Revised Pension)Rules, 2009 alongwith its amendments issued time to time, which an existing pensioner or family pensioner was entitled to.

3. REVISION OF PENSION OF PENSIONERS AND FAMILY PENSIONERS:

The pension of existing pensioners superannuated / retired prior to 01.04.2017 as well as the family pension of the existing family pensioners will be revised and consolidated under following formula with effect from 01.04.2017:

(i) Pensioners who have retired prior to 01.01.2006 and existing family pensioners entitled to family pension prior to 01.01.2006:

The revised pension for those who have retired prior to 01.01.2006 and the revised family pension for existing family pensioner entitled to family pension prior to 01.01.2006 shall be determined by multiplying the basic pension/basic family pension, as the case may be, as had been fixed on 01.01.2006 under the Tripura State Civil Services (Revised Pension) Rules, 2009 read with its up-to-date amendment, by 2.25, subject to minimum and maximum rate of pension as prescribed under Rule 4. The amount of revised pension/family

pension so arrived at shall be rounded off to next higher rupee. Refer Illustration No. 1 at Annexure.

(ii) Pensioners who have retired from 01.01.2006 to 31.03.2017 (both days inclusive) and existing family pensioners entitled to family pension since 01.01.2006 to 31.03.2017 (both days inclusive):

The revised pension for those who have retired from 01.01.2006 to 31.03.2017 (both days inclusive) and revised family pension for existing family pensioner entitled to family pension during that period shall be determined by multiplying their basic pension / basic family pension, as the case may be, as had been fixed under Tripura State Civil Services (Revised Pension) Rules 2009 read with its up-to-date amendment, by 2.25, subject to minimum and maximum rate of pension as prescribed under Rule 4. The amount of revised pension/family pension so arrived at shall be rounded off to next higher rupee. Refer Illustration No. 2 at Annexure.

(iii) Pensioners who have retired on or after 01.04.2017 and family pensioners :

The revised pension of a Government employee who have retired on or after 01.04.2017 shall be determined by calculating 50% of the last basic pay drawn (without DA) in the prescribed Level in the Pay Matrix as shown in the Schedule appended to Tripura State Civil Services (Revised Pay) Rules, 2017 subject to minimum and maximum rate of pension as prescribed under Rule 4. The revised family pension in such cases shall be determined by calculating 30% of the last basic pay drawn (without DA) in the prescribed Level in the Pay Matrix as shown in the Schedule appended to Tripura State Civil Services (Revised Pay) Rules, 2017 subject to minimum and maximum rate of pension as prescribed under Rule 4. The amount of revised pension/ family pension so arrived at shall be rounded off to next higher rupee.

Provided that in case of death of a government employee while in service or death of pensioner after retirement, family pension at enhanced rate will be admissible for 10 years

from the date of death of the employee or upto the date on which the employee would have attained the age of 67 years, whichever is earlier.

(iv) Additional Pension :

The existing provision regarding payment of additional quantum of pension/ family pension available to the pensioners/ family pensioners who have crossed/ will cross 80 years of age is continued in the following manner:-

Age of Pensioner/ family pensioner	Additional quantum of pension/ family pension
From 80 years to less than 85 years	20% of the revised basic pension/ family pension
From 85 years to less than 90 years	30% of the revised basic pension/family pension
From 90 years to less than 95 years	40% of the revised basic pension/ family pension
From 95 years to less than 100 years	50% of the revised basic pension/ family pension
100 years or more	100% of the revised basic pension/ family pension

The amount of additional pension will be shown distinctly in the pension payment order.

For example, in case where a pensioner is more than 80 years of age and his/her revised pension in revised rate is Rs.10,000/- per month, the pension will be shown as :

(i) Basic pension = Rs.10,000/- per month and (ii) Additional pension = Rs.2,000/- per month. The pension on his/her attaining the age of 85 years will be shown as (i) Basic Pension = Rs.10,000/- per month and (ii) additional pension = Rs.3,000/- per month.

4. MINIMUM AND MAXIMUM OF PENSION/ FAMILY PENSION:

- (1) Minimum revised pension/ family pension shall be Rs. 7,020/- per month (i.e., 50% of the minimum pay of Level 1 of Pay Matrix) and Maximum revised pension shall be Rs.1,05,720/- per month (i.e. 50% of the highest pay of Level 21 of Pay Matrix).
- (2) The revised rate of pension/ family pension within the above limits of minimum and maximum pension shall be admissible from 1st day of April, 2017 or from the date of superannuation/ retirement, whichever is later.

5. AGE OF SUPERANNUATION :

The age of superannuation applicable to the various categories of State Government employees shall be 60 years.

6. DEARNESS RELIEF :

(1) Dearness Relief to the state pensioners/ family pensioners shall be allowed at such rate as the State Government may sanction from time to time.

(2) Dearness Relief shall be admissible on the additional quantum of pension available to the old pensioners/ family pensioners.

Provided that Dearness Relief on the portion of additional quantum of family pension shall not be allowed to an old pensioner, if he/she also happen to be a family pensioner.

7. QUALIFYING SERVICE FOR PROVIDING FULL PENSION:-

The qualifying years of service in respect of admissibility of full pension for employee(s) proceeded/ proceeding on superannuation / retirement on or after 01.04.2017 shall be 25 years.

8. PAYMENT OF FAMILY PENSION FOR UNMARRIED/ WIDOW DAUGHTER/ DIVORCEE DAUGHTER/ DISABLED CHILD:

Family pension shall be admissible to non-earning unmarried daughter (until her marriage)/widow daughter (until her re-marriage)/ divorcee daughter (until restoration of her conjugal life) and disabled children in the event of death of the pensioner and his/her spouse. Criteria for non-earning unmarried daughter/ widow daughter / divorcee daughter will be determined on the basis of monthly income upto Rs. 3000/-. This benefit shall be effective from 1st day of April, 2017 and shall be extended only in genuine cases after proper verification of the records.

9. DEATH – CUM-RETIREMENT GRATUITY (DCRG) :-

The existing ceiling limit of Death-cum-Retirement Gratuity shall stand enhanced from Rs.4.00 lakhs to 10.00 lakhs for employees proceeded on superannuation/ retirement

on or after 01.04.2017. The other conditions of the existing formula of computation of DCRG amount will remain unchanged. Refer to Illustrations at Annexure.

In case of death in harness, the following table shall continue to be followed:

Length of Service	Rate of Gratuity
Less than one year	2 times emoluments
One Year or more but less than 5 years	6 times emoluments
Five Years or more but less than 20 years	12 times of emoluments
Twenty years or more	½ (half) of emoluments for every completed 6(six) monthly period of qualifying service subject to a maximum of 33 times of emoluments.

Note: The term "revised emoluments" for the purpose of calculation of DCRG shall mean last basic pay at appropriate Level of the Pay Matrix drawn by the concerned employee on the date of retirement.


10. COMMUTATION OF PENSION:

(1) The existing provisions including the percentage ceiling for availing of commutation of pension and the number of years for restoration shall continue. Commutation of pension for employees who has proceeded/ will proceed on superannuation on or after 01.04.2017 shall be calculated on the basis of revised values of commutation table, as shown in the Annexure.

(2) In the event of drawal of excess fund by the concerned employee due to commutation of pension, the Head of Office shall take appropriate action as per provisions of the Central Civil Services (Commutation of Pension) Rules, 1981 read with its amendments, as adopted, to recover the excess amount drawn by the concerned employee.

11. CASH EQUIVALENT TO LEAVE SALARY:-

The existing limit of admissibility of 300 days of earned leave of in credit will remain unchanged. Computation of encashment of earned leave in credit will be made by taking pay in the appropriate Level of the Pay Matrix and Dearness Allowance of the employee concerned. This revised formula of computation will be applicable for those employees who will proceed / who have proceeded on superannuation or retired on or after 01.04.2017.



(M. Nagaraju, IAS)
Principal Secretary to the
Government of Tripura

ANNEXURE

Example of admissible pension and Death-cum-Retirement Gratuity(DCRG)

Illustration No. 1 [See Rule 3 (i)]: Pensioner 'X' retired at last pay drawn of Rs. 4760/- on 31.05.2000 under TSCS(Revised Pay) Rules,1999 in the pay scale of Rs.2900-5660/-. The revised pension in his case will be determined as :

Sl.No	Particulars	Amount (in Rs)
1	Basic pension determined under Pension Rules, 1999	2380/-
2	Revised basic pension fixed under Pension Rules, 2009	5380/-
3	Revised basic pension to be fixed under Pension Rules,2017 by multiplying the existing basic pension with 2.25	12105/-

Illustration No. 2 [See Rule 3 (ii)]: Pensioner 'Y' retired at last pay drawn of Rs. 24830/- on 31.12.2016 in Pay band Rs.10,230-34,800/- and GP Rs.4,800/- (P. B. – 3) under TSCS(Revised Pay) Rules,2009. The revised pension in his case will be determined as :

Sl.No	Particulars	Amount (in Rs)
1	Basic Pension fixed under Pension Rules, 2009	12415/-
2	Revised basic pension to be fixed under Pension Rules,2017 by multiplying the existing basic pension with 2.25	27934/-

Illustration No. 3 : A Government employee "B" with revised basic pay of Rs.25,080/- fixed in Level 3 of Pay Matrix has retired on 31.05.2017. He entered into regular service on 24.07.1993.The pension and DCRG of "B" shall be as under:

Date of entry in service : 24.07.1993.
Date of retirement : 31.05.2017.
Qualifying service : 23 years, 10 months and 8 days =48 SMP.
Last Basic Pay : Rs.25,080/- (Level 3 of Pay Matrix).
Pension : $\frac{\text{Rs.25,080} \times 48}{50 \times 2} = \text{Rs.12,039/-}$
DCRG : $\frac{\text{Rs.25,080} \times 48}{50} = \text{Rs.3,00,960/-}$.

Illustration No. 4: An employee with revised basic pay of Rs. 36,690/- in Level 8 of the Pay Matrix has retired on 30.04.2017. He entered into service on 09.07.1983. The pension and DCRG of the employee concerned shall be reckoned as under:

Date of entry in service : 09.07.1983.

Date of retirement : 30.04.2017.

Qualifying service : 33 years, 9 months and 22 days=66
SMP (maximum)

Last Basic Pay : Rs. 36,690/- (Level-8 of Pay Matrix).

Pension (w.e.f. 01-05-2017) : Rs. 18,345/- (50% of Rs. 36,690/-)

DCRG : $\frac{\text{Rs. 36,690} \times 66}{4} = \text{Rs. 6,05,385/-}$

4

Illustration No. 5 : A government employee with revised basic pay of Rs. 83,080/- in Level -17 of pay matrix has retired on 30.04.2017. He entered in service on 31.12.1991. The pension and DCRG of the employee concerned shall be reckoned as under :

Date of entry in service : 31.12.1991.

Date of retirement : 30.04.2017.

Qualifying service : 25 years, 4 months =51 SMP.

Last Basic Pay : Rs. 83,080/- (Level -17 of Pay Matrix).

Pension : Rs. 41,540/- (50% of 83,080/-)

DCRG : $\frac{\text{Rs. 83,080} \times 51}{4} = \text{Rs. 10,59,270/-}$
(subject to ceiling of Rs. 10.00 lakhs) ~ Rs. 10,00,000/-(Maximum)

REVISED COMMUTATION VALUE FOR A PENSION OF Rs.1. per mensem

Age next birthday	Commutation value expressed as number of year's purchase	Age next birthday	Commutation value expressed as number of year's purchase	Age next birthday	Commutation value expressed as number of year's purchase
20	9.188	41	9.075	62	8.093
21	9.187	42	9.059	63	7.982
22	9.186	43	9.040	64	7.862
23	9.185	44	9.019	65	7.731
24	9.184	45	8.996	66	7.591
25	9.183	46	8.971	67	7.431
26	9.182	47	8.943	68	7.262
27	9.180	48	8.913	69	7.083
28	9.178	49	8.881	70	6.897
29	9.176	50	8.846	71	6.703
30	9.173	51	8.808	72	6.502
31	9.169	52	8.768	73	6.296
32	9.164	53	8.724	74	6.085
33	9.159	54	8.678	75	5.872
34	9.152	55	8.627	76	5.657
35	9.145	56	8.572	77	5.443
36	9.136	57	8.512	78	5.229
37	9.126	58	8.446	79	5.018
38	9.116	59	8.371	80	4.812
39	9.103	60	8.287	81	4.611
40	9.090	61	8.194		

To,
Secretary In-charge of all Departments/ all Heads of Department.

Copy forwarded to:

1. The Secretary to the Governor of Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura, Agartala.
3. PS/ PA to all Ministers, Tripura , Agartala.
4. Joint Secretary/ PS/PA to the Chief Secretary, Tripura, Agartala.
5. The Secretary, Tripura Legislative Assembly, Agartala
6. The Registrar General, High Court of Tripura, Agartala
7. The Secretary, TPSC/ Police Accountability Commission/ Tripura Women Commission/ Tripura Information Commission/ Tripura Electricity Regulatory Commission.
8. The Accountant General (A&E)/ (Audit), Tripura, Agartala.
9. The Director, GA(Printing & Stationery) Department for publication in the next Tripura Gazette.
10. The Additional Secretary, GA(C & C) Department, Agartala for information in reference to Memo No. F.1(19)-GA(CAB)/2008 dated 11-07-2017.
11. The Chief Manager, Centralised Pension Processing Centre, State Bank of India, Zonal Office, Sethi Trust Building, Ujit I, 6th Floor, Bhangarh, Guwahati – 781005 (Assam).
12. The General Manager, United Bank of India, (Accounts, Govt. Transaction & IBR), Head Office, 11, Hemanta Basu Sarani, Kolkata – 700001.
13. The Assistant General Manager, UCO Bank, Operation & Services Department, 3 & 4 DD Block, Sector – I, Salt Lake, Kolkata – 700064.
14. The Regional Manager (Urban), State Bank of India, Palace Compound, Jagannathbari Road, Agartala.
15. The Regional Manager (Rural), State Bank of India, Bijoy Kumar Chowmuhani, Agartala.
16. The Regional Manager, United Bank of India, Lakshminarayanbari Road (Near Durgabari), Agartala.
17. The Zonal Manager, UCO Bank, Kaman Chowmuhani, Agartala.
18. All Treasury / Sub-Treasury Officers, Tripura.
19. Web Administrator, Finance Department to upload the same in Finance Department's website.
20. The President/ General Secretary, Government Pensioners' Association, Tripura, Praveen Pattan (Ujjayanta Market), Children's Park, Agartala.



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**PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.**

GOVERNMENT OF TRIPURA
DEPARTMENT OF FINANCE

No.F.8 (3)-FIN (G)/2017/608-808

Dated, Agartala the 6th November, 2018.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor is pleased to make the following Rules to further amend the Tripura State Civil Service (Revised Pension) Rules, 2017 (hereinafter referred to as the Principal Rules), namely :-

1. Short title and commencement:

- (i) These Rules may be called the Tripura State Civil Services (Revised Pension) (First Amendment) Rules, 2018.
- (ii) They shall be deemed to have come into force on and from the 1st day of October, 2018.

2. Amendment of Rule 2(1)(b) of the Principal Rules:

In between the words "alongwith its amendments issued time to time," and "which an existing pensioner or" of Rule 2(1)(b) of the Principal Rules, the words "or at the time of implementation of TSCS (Revised Pension) Rules, 2017, as the case may be," shall be inserted.

3. Amendment of Rule 3 of the Principal Rules:

Rule 3 of the Principal Rules shall be substituted as follows:-

"3. REVISION OF PENSION OF PENSIONERS AND FAMILY PENSIONERS:

The pension of existing pensioners superannuated / retired prior to 01.10.2018 as well as the family pension of the existing family pensioners will be revised and consolidated under following formula with effect from 01.10.2018:

(i) Pensioners who have retired prior to 01.01.2006 and existing family pensioners entitled to family pension prior to 01.01.2006 :

The revised pension for those who have retired prior to 01.01.2006 and the revised family pension for existing family pensioner entitled to family pension prior to 01.01.2006 shall be determined by multiplying the basic pension/ basic family pension, as the case may be, as had been fixed on 01.01.2006 under the Tripura State Civil Services (Revised Pension) Rules, 2009 read with its up-to-date amendment, with an appropriate multiplying factor (in Tripura State Pay Matrix, 2018) corresponding to the Level (erstwhile Grade Pay) from which the pensioner has proceeded to retirement, subject to minimum and maximum rate of pension as proscribed under Rule 4 ibid. The amount of revised pension/ family pension so arrived at shall be rounded off to nearest hundred rupees. The methodology is explained in the illustration given below.

Illustration: Pensioner 'X' retired at last pay drawn of Rs. 4600.00 on 31.05.2000 under TSCS(Revised Pay) Rules, 1999 in the pay scale of Rs. 3300-7100. The revised pension in his case will be determined as :

Sl. No	Particulars	Amount (in Rs)
1	Basic Pension determined under Pension Rules, 1999	2300.00
2	Revised basic pension fixed under Pension Rules, 2009	5090.00
3	Revised basic pension to be fixed under Pension Rules, 2018 by multiplying the existing basic pension with 2.57	13081.30
4.	Basic Pension (Rounded to nearest hundred rupees)	13100.00

(ii) Pensioners who have retired from 01.01.2006 to 31.03.2017 (both days inclusive) and existing family pensioners entitled to family pension since 01.01.2006 to 31.03.2017 (both days inclusive):

The revised pension for those who have retired from 01.01.2006 to 31.03.2017 (both days inclusive) and revised family pension for existing family pensioner entitled to family pension during that period shall be determined by multiplying their basic pension / basic family pension, as the case may be, as had been fixed under Tripura State Civil Services (Revised Pension) Rules 2009 read with its up-to-date amendment, with an appropriate multiplying factor (in Tripura State Pay Matrix, 2018) corresponding to the Level (erstwhile Grade Pay) from which the pensioner has proceeded to retirement, subject to minimum and maximum rate of pension as prescribed under Rule 4 ibid. The amount of revised pension/ family pension so arrived at shall be rounded off to nearest hundred rupees. The methodology is explained in the illustration given below.

Illustration: Pensioner 'Y' retired at last pay drawn of Rs. 24810.00 on 31.12.2016 in Pay band Rs. 10230-34800 and GP Rs. 4600.00 (P. B. - 3) under TSCS(Revised Pay) Rules, 2009. The revised pension in his case will be determined as :

Sl.No	Particulars	Amount (in Rs)
1	Basic Pension fixed under Pension Rules, 2009	12405.00
2	Revised basic pension to be fixed under Pension Rules, 2018 by multiplying the existing basic pension with 2.57	31880.85
3	Basic Pension (Rounded to nearest hundred rupees)	31900.00

(iii) Pensioners who have retired from 01.04.2017 to 30.09.2018 (both days inclusive) and existing family pensioners entitled to family pension since 01.04.2017 to 30.09.2018 (both days inclusive):

The revised pension of a Government employee who have retired from 01.04.2017 to 30.09.2018 (both days inclusive) and revised family pension for existing family pensioner entitled to family pension during that period shall be determined by the following steps:-

Step - I: The basic pension amount/ basic family pension amount, as on 30.09.2018 shall be divided by 2.25,

Step - II: The figure, so arrived at Step-I, shall be multiplied by an appropriate multiplying factor (in Tripura State Pay Matrix, 2018)

corresponding to the Level from which the pensioner has proceeded to retirement, subject to minimum and maximum rate of pension as prescribed under Rule 4 *ibid*. The amount of revised pension/family pension so arrived at shall be rounded off to nearest hundred rupees. The methodology is explained in the illustration given below:-

Illustration: Pensioner 'Z' retired at last pay drawn of Rs. 61950.00 on 31.05.2018 in Level 10 of Tripura State Pay Matrix 2017 corresponding to GP Rs.4200.00 under TSCS(Revised Pay) Rules,2017. The revised pension in his case will be determined as :

Sl. No	Particulars	Amount (in Rs)
1	Basic Pension fixed under Pension Rules, 2017	30975.00
2	Revised basic pension to be calculated under Pension Rules, 2018 by dividing the basic pension by 2.25 [Refer Step - I of Rule 3 (iii)]	13766.67
3	Multiplying the figure obtained at Sl. No. 2 above by 2.57 [Refer Step - II of Rule 3 (iii)]	35380.34
4	Basic Pension (Rounded to nearest hundred rupees)	35400.00

(iv) Pensioners who have retired on or after 01.10.2018 and family pensioners:

The revised pension for those who have retired on or after 01.10.2018 shall be determined by calculating 50% of the last basic pay drawn (without DA) in the prescribed Level in the Tripura State Pay Matrix, 2018 as shown in the Schedule appended to Tripura State Civil Services (Revised Pay) (1st Amendment) Rules, 2018 subject to minimum and maximum rate of pension as prescribed under Rule 4 *ibid*. The revised family pension in such cases shall be determined by calculating 30% of the last basic pay drawn (without DA) in the prescribed Level in the Pay Matrix as shown in the Schedule appended to Tripura State Civil Services (Revised Pay) Rules, 2018 subject to minimum and maximum rate of pension as prescribed under Rule 4 *ibid*. The amount of revised pension/ family pension, so arrived at, shall be rounded off to next higher hundred rupees.

Provided that in case of death of a government employee while in service or death of pensioner after retirement, family pension at enhanced rate will be admissible for 10 years from the date of death of the employee or upto the date on which the employee would have attained the age of 67 years, whichever is earlier.

The methodology is explained in the illustration given below:-

Illustration: A Government employee "R" with revised basic pay of Rs. 53400.00 fixed in Level 10 of Pay Matrix, 2018 has retired on 31.10.2018. He entered into regular service on 17.08.1996. The pension of "R" shall be as under :

Date of entry in service	: 17.08.1996.
Date of retirement	: 31.10.2018.
Qualifying service	: 22 years, 02 months and 15 days = 44 SMP.
Last Basic Pay	: Rs.53400.00 (Level 10 of Pay Matrix).
Pension	: $\frac{Rs.53400 \times 44}{50 \times 2} = Rs. 23496 .00$
Rounded to nearest hundred	: Rs. 23500.00

(v) Additional Pension:

The existing provision regarding payment of additional quantum of pension/ family pension available to the pensioners/ family pensioners who have crossed/ will cross 80 years of age is continued in the following manner:-

Age of Pensioner/ family pensioner	Additional quantum of pension/ family pension
From 80 years to less than 85 years	20% of the revised basic pension/ family pension
From 85 years to less than 90 years	30% of the revised basic pension/ family pension
From 90 years to less than 95 years	40% of the revised basic pension/ family pension
From 95 years to less than 100 years	50% of the revised basic pension/ family pension
100 years or more	100% of the revised basic pension/ family pension

The amount of additional pension will be shown distinctly in the Pension Payment Order.

For example, in case where a pensioner is more than 80 years of age and his/her revised pension in revised rate is Rs.10,000.00 per month, the pension will be shown as: (i) Basic pension = Rs.10,000.00 per month and (ii) Additional pension = Rs.2,000.00 per month. The pension on his/her attaining the age of 85 years will be shown as (i) Basic Pension = Rs.10,000.00 per month and (ii) additional pension = Rs.3,000.00 per month.

4. Amendment of Rule 4 of the Principal Rules

Rule 4 of the Principal Rules shall be substituted as follows:-


- (1) Minimum revised pension/ family pension shall be Rs. 8000.00 per month (i.e., 50% of the minimum pay of Level 1 of Pay Matrix) and Maximum revised

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pension shall be Rs.1,07,450.00 per month (i.e. 50% of the highest pay of Level 21 of Pay Matrix).

- (2) The revised rate of pension/ family pension within the above limits of minimum and maximum pension shall be admissible from 1st day of October, 2018 or from the date of superannuation/ retirement, whichever is later.

By order of the Governor


(N. Darlong)
Secretary to the
Government of Tripura

To,
Secretary In-charge of all Departments/ all Heads of Department.

SCHEDULE

TRIPURA STATE PAY MATRIX 2018 [See Rule 3(1)(vi)]

[Amount in Rupees]

Pay Band Grade	4640-13000					5700-24000					10630-34800					15600-36100					37400-67100																		
	1400	1650	1800	1900	2000	2100	2200	2400	2600	2800	3000	3200	3400	3600	3800	4000	4200	4400	4600	4800	5000	5200	5400	5600	5800	6000	6200	6400	6600	6800	7000	7100	7600	8700					
Entry Pay level	6240	6580	6920	7300	7700	8260	8340	10820	10830	13350	13350	14630	14630	16680	16680	18660	18660	21000	21000	22610	22610	24150	24150	26610	26610	28200	28200	29810	29810	31400	31400	32940	32940	34530	34530	36120	36120		
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1	237	231	248	240	234	257	257	257	257	257	257	257	257	257	257	257	257	257	257	257	257	257	257	257	257	257	257	257	257	257	257	257	257	257	257	257	257	257	
2	19000	16800	17000	17500	18000	20700	21400	23000	27300	34700	37600	42900	48200	54000	59400	64800	70200	75600	81000	86400	91800	97200	102600	108000	113400	118800	124200	129600	135000	140400	145800	151200	156600	162000	167400	172800	178200	183600	
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